

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Balan and Chheda Developers Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Balan and Chheda Developers Private Limited
2.	Date of incorporation of corporate debtor	15/05/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH1996PTC099524
5.	Address of the registered office and principal office (if any) of corporate debtor	A.F.F, 83/A N.G ACHARYA MARG, CHEMBUR MUMBAI Mumbai City MH 400071 IN
6.	Insolvency commencement date in respect of corporate debtor	03/02/2023
7.	Estimated date of closure of insolvency resolution process	02/08/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Miss Nayana Premji Savala IP Registration No: IBBI/IP A-03/IPN00051/2017-18/10491
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered & correspondence Address: 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400 057 nalinisavala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400 057 ballanchheda0223@gmail.com
11.	Last date for submission of claims	18/02/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Balan and Chheda Developers Private Limited on 03/02/2023.

The creditors of Balan and Chheda Developers Private Limited are hereby called upon to submit their claims with proof on or before 18/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



NAYANA PREMJI SAVALA

IP Registration No: IBBI/IP A-03/IPN00051/2017-18/10491

1/101-VISHAL SUSHEEL CHS, NARIMAN ROAD, VILE PARLE EAST

MUMBAI -400057

AFA EXPIRES ON 20/12/2023



Date:07/02/2023

Place:Mumbai